

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 13

C.P. (IB)/762(MB)2021

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **17.04.2024**

NAME OF THE PARTIES : **J.C.Flowers Asset Reconstruction**  
**Private Limited**

**VS**

**Belief Realtors Private Limited**

**For FC** : Adv. Grishma Dalvi a/w Adv. Kushal Boolchandani i/b Indus Law

**For CD** : None Present

**Section 7 of IBC**

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**ORDER**

This is a transferred matter from Court IV. Counsel for FC submits that there is an order of *status quo* by the Hon'ble Supreme Court in Civil Appeal No. 272 of 2022. In view of the above, she submits that the matter is only to be adjourned *sine die*. Having heard the Counsel for FC, the matter be taken off the Board. As and when any order is passed by the Hon'ble Supreme Court, the parties are at liberty to mention before this Bench for listing and for further consideration.

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**  
//SMM//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**